

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

&

APPEAL NO. 289 OF 2017

Dated : 27th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

**: Mr. Aadil Singh Boparai
Mr. Gulab Singh
Mr. Sunil Choudhary
Mr. R.K. Gupta**

Counsel for the Respondent(s)

**Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R-1

Mr. Anand K.Ganesan for R-2

Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma
Mr. Sharyash Khema for R-3**

APPEAL NO. 289 OF 2017

In the matter of:

Punjab State Power Corporation Limited

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Anand K.Ganesan

**Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R-1**

**Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma**

Mr. Sharyash Khema for R-2

Mr. Aadil Singh Boparai

Mr. Gulab Singh

Mr. Sunil Choudhary

Mr. R.K. Gupta for R-3

ORDER

After hearing arguments for some time the Bench observed certain documents relied upon by the parties especially letter dated 15.12.2015 is incomplete which is the relevant document to decide the controversy before us. Therefore, we direct both the parties to sit across and file one complete convenience file with complete documents relied upon by both the parties.

List the matter for further hearing on **17.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson